

[Shri Manubhai Kotadia]

(b) Review by Government on the working of the Centre.
[Placed in Library See No LT-1677/91]

(III) (a) Twenty-fourth Annual Report of the seamen's Provident Fund Organisation, Bombay, for the year 1989-90

(b) Annual Accounts of the Seamen's Provident Fund Organisation, Bombay, for the year 1989-90 and the Auditor's Report thereon

(c) Review by Government on the working of the Organisation.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library See No LT-1988/91]

I. Report and Accounts (1989-90) of the IBP Co. Ltd, Calcutta and related papers.

II Report and Accounts (1989-90) of the Biecco Lawrie Limited, Calcutta and related papers.

III Report and Accounts (1989-90) of the Gas Authority of India Limited, New Delhi and related papers.

IV. Report and Accounts (1989-90) of the Oil India Limited, Dibrugarh and related papers

V. Report and Accounts (1989-90) of the Lubrizol India Limited, Bombay and related papers.

VI Report and Accounts (1989-90) of the Cochin Refineries Limited, Ambalamugal (Karala), and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR SANJAY SINGH): Madam on behalf of SHRI SATYA PRAKASH MALAVIYA I lay on the tables a copy each (in English and Hindi) of the following papers under

sub-stetion (1) of section 619 of the Companies Act, 1956:—

(1) (a) Eighty-second Annual Report and Accounts of the IBP Co. Limited, Calcutta for, the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company
[Placed in Library See No LT-2004/91]

(ii) (a) Annual Report and Accounts of the Biecco Lawrie Limited, Calcutta, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Review by Government on the working of the Company
[Placed in Library See No LT 2003/91]

(iii) (a) Annual Report and Accounts of the Gas Authority of India Limited, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company
[Placed in Library See No LT-2006/91]

(iv) (a) Annual Report and Accounts of the Oil India Limited, Dibrugarh, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.
[Placed in Library See No. LT-2007/91]

(v) (a) Twenty-fourth Annual Report and Accounts of the Lubrizol India Limited, Bombay, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company
[Placed in Library See No. LT 1992A/91]

(vi) (a) Twenty-eighth Annual Report and Accounts of the Cochin Refineries Limited, Ambalamugal (Kerala), for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Review by Government on the working of the Company.
[Placed in Library See No. LT 2005/91]

Notifications of the Ministry of Petroleum and Chemicals Department of Petroleum and Natural Gas

DR SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Chemicals (Department of Petroleum & Natural Gas), under sub-section (6) of section 3 of the Essential Commodities Act, 1955.—

(1) S O No 791(E) dated the 15th October, 1990 publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1990

(2) S O. No. 792(E) dated the 15th October, 1990, publishing the Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1990.

(3) S O. No 793(E) dated the 15th October, 1990, publishing the Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1990.

(4) S O No 794(E) dated the 15th October, 1990 publishing the Paraffin Wax (Supply, Distribution

and Price Fixation) Amendment Order, 1990.

(5) S O No 795(E) dated the 15th October, 1990, publishing the Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1990

[Placed in Library. See No. LT-2002/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each.

DR SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each.—

(1) Statement No XXIV—Hundred and Twenty-first Session, 1982.

(2) Statement No XX—Hundred and Twenty-seven Session, 1983.

(3) Statement No XXVI—Hundred and Twenty-eighth Session, 1983.

(4) Statement No XXIII—Hundred and Twenty-ninth Session, 1984.

(5) Statement No XXIX—Hundred and Thirty-fifth Session, 1985.

(6) Statement No XXIII—Hundred and Thirty-seventh Session, 1986.

(7) Statement No XXVI—Hundred and Thirty-ninth Session 1986.

(8) Statement No XXVII—Hundred and Fortieth Session, 1986

(9) Statement No XXV—Hundred and Forty-first Session, 1987

(10) Statement No XXIV—Hundred and Forty-second Session, 1987.

(11) Statement No. XXII—Hundred and Forty-third Session, 1987

(12) Statement No. XXI—Hundred and Forty-fourth Session, 1987.

(13) Statement No. XVIII—Hundred and Forty-fifth Session, 1988.